

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

107. I.A. 523/2023  
IN  
C.P.(IB)-396(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **21.05.2024**

NAME OF THE PARTIES: Reliance Commercial Finance Ltd  
V/s.  
Fibertech Infracon Pvt Ltd

SECTION 7 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

1. Someone appeared for the Petitioner, however, did not mark appearance.
2. Ld. Counsel for the Petitioner tendered service affidavit today. Upon perusal of the service affidavit, it is revealed that R-2 has been served on 07.12.2023. R-3 has been served through substituted service by way of paper publication. R-4 and R-5 have been served on 06.12.2023 and 07.12.2023 respectively. As far as R-6 is concerned, the consignment was kept on hold and intimation was served on 07.12.2023. Thereafter, the item was returned unclaimed. Under such circumstances, the service is deemed to be good service. Thus, R-6 is also served on 12.12.2023.

3. All Respondents may file reply, if any, after serving a copy on the other side within three weeks failing which their rights to file reply shall stand forfeited. List on **19.07.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)